

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chandernagore Building 36, Janpath, New Delhi- 110001
Ph: 23753942, Fax-23753923

Petition No. 112/TT/2021

Date: 21.10.2021

To

Shri S.S. Raju
Chief General Manager (Commercial),
Power Grid Corporation of India
Limited, Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject:- Determination of transmission tariff from COD to 31.3.2024 for Asset-I: 400 kV D/C Hiriya - Mysore transmission line along with associated bays and 2X80 MVAR switchable line reactors along with associated bays at 400/220 kV Mysore S/S, Asset-2: 1X500 MVA 400/220 kV ICTs along with associated bays at Tumkur (Pavagada)S/S, Asset-3: 1X125 MVA 400kV Bus Reactor along with associated bays at Tumkur (Pavagada) pooling S/S and Asset-4: 1X500 MVA 400/220 kV ICT along with associated bays and equipments at Tumkur (Vasantnarsapur) S/S under Transmission system for Ultra Mega Solar Power Park at Tumkur (Pavagada), Karnataka-Phase II (Part A).

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 8.11.2021 :

2019-24 period

- a) Provide the reconciliation statement for the Opening capital cost for all the assets as well as for ACE with the Auditor Certificates.
- b) Provide chronological details of actual periodicity being affected by events causing the delay in commission of the transmission asset.
- c) Confirm whether additional ACE is expected beyond 2023-24.
- d) Package-wise and vendor-wise details of the Additional Capital Expenditure (ACE) claimed in 2019-24 period for the instant assets.
- e) IDC statement showing the total IDC amount in excel format for the instant

assets

- f) Methodology adopted and applicable rate of interest used for computation of IDC in case of loans obtained with 'floating rate' for the instant assets

Forms

- g) Provide Form 13 for Asset-2.
 - h) Provide flow of liabilities statement as per Annexure-I attached herewith for the instant assets
2. Confirm that the instant assets are currently in use.
 3. Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition.
 4. Confirm whether there is no further additional information required to be submitted by the Petitioner.
 5. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-
(Kamal Kishor)
Assistant Chief (Legal)

Annexure – I

Name of Petitioner:

Name of Project:

Asset No.	Headwise /Partwise	Particulars [#]	Year of Actual Capitalisation	Outstanding Liability as on COD/31st March 2019*	Discharge						Reversal						Additional Liability Recognized [^]						Outstanding Liability as on 31.3.2024		
					2019-20	2020-21	2021-22	2022-23	2023-24	Total (19-24)	2019-20	2020-21	2021-22	2022-23	2023-24	Total (19-24)	2019-20	2020-21	2021-22	2022-23	2023-24	Total (19-24)			
Asset - 1	Party - A									-						-								-	-
Asset - 1	Party - B									-						-								-	-

[#] TL/SS/Communication Systems etc.

^{*} Whichever is later

[^] Works deferred for execution, contract amendment - please specify